12-25 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED DEATHS OF FIVE MINERS IN A COAL MINE ACCIDENT IN BIHAR

श्री राम विलास पासवान (हाजीपुर): मैं अविलम्बनीय लोक महत्व के निम्नलिखित विषय की ओर ऊर्जा और कोयला मंत्री का ध्यान दिलाता हूं और प्रार्थना करता हूं कि वह इस बारे में एक वक्तव्य दें:-

"संथाल परगना, बिहार में एक कोयला खान दुर्घटना में पांच खनिकों की मृत्यु का समाचार"।

THE MINISTER OF ENERGY AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): Sir, It is indeed with great distress that I have to inform the House of the unfortunate accident which occurred on 9-6-80 at about 8-15 A.M. at the Pallasthalli Colliery, an opencast mine of Santhal Pargana in Eastern Coalfields Limited. As a result of continuous rain which began on the 7th June there was a land slide of alluvium, from the Coal Bench causing the death of one Smt. Maino Kisko, aged 29 years, piece-rated worker who was killed on the spot and two overburden removers were buried under the debris. Their bodies were subsequently recovered. 6 others were taken injured, out of whom 2 were discharged after rendering first-aid. The remaining 4 were admitted to the Central Hospital, Kalla. 2 of them were discharged on the 13th instant and 2 continue to receive treatment in the Hospital, with injuries classified as serious, though they are reported to be out of danger.

Senior officers of the Eastern Coalfields Limited reached the mine as soon as they received the information of the accident, and started supervising the operation to recover the bodies. The Director, Mines Safety, also reached the site of the accident and commenced his inquiry. The District Magistrate, Santhal Pargana also visited the mine. Eastern Coalfields Limited had ordered a departmental enquiry to ascertain the causes of the accident and this enquiry has since been completed From this enquiry it appears that the accident took place when following very heavy rains a land slide of coal and overburden occurred along a steeply inclined bedding plane of the coal seam. The accident was the result of a geological fault and seems to have been providential in nature. Nevertheless, I have directed that the officer incharge of the mine should be immediately transferred pending completion of the DGMS enquiry. If on completion of the enquiry by the DGMS any negligence is found we will take immediate action against the persons responsible

An ex-gratia payment Rs. 1,000 has been made to the families of each of the deceased. The families are entitled to get compensation under the workmen's compensation Act and Family pension as admissible from the Coal Mines Welfare Organisation. The amounts due under Workmen's Compensation Act have been worked out by Eastern Coalfields Limited and deposited with the concerned authorities for payment to the families of the deceased persons. Immediate employment to one dependent of each of the deceased would also be given.

I would like to take this opportunity to assure the House that we are continuing to accord the highest priority to the implementation of safety measures in our coal mines

We have decided that a preliminary departmental enquiry will henceforth be held in all cases of fatal accidents in coal mines and such enquiry would be completed within one week. The persons found, *prime facie*, to be responsible for the accident would be suspended, wherever necessary and proceeded against departmentally. Further, no promotion would be given to any worker or officer while an enquiry into the accident is in progress. The question of future promotion would be decided on the basis of the findings of the enquiry.

In addition to this and in order to ensure continuous monitoring of safety measures in the coal mines and rendering advice to Government regarding further improvements in safety standards it has been decided in principle to constitute a high level Coal Mines Safety Boards. This Board will be headed by a High Court Judge and will consist among others, of highly qualified technical personnel. It is expected that these measures which we have taken will go far in helping to improve the standards of safety in the coal mining industry.

श्री राम विलास पासवान: अध्यक्ष जी माननीय मंत्री महोदय ने अभी जवाब दिया है। यह उम्मीद की जाती थी कि जब खानों का राष्ट्रीयकरण हो जाएगा तो ऐसी घटनाएं, दुर्घटनाएं कम हुआ करेंगी। लेकिन इस तरह की घटनाओं को देख कर के जो कि बिहार की खानों में घट रही हैं, चाहे वह चासनाला की घटना हो, चाहे और कोई घटना हो, ऐसा लगता है कि खानों में जिस ढंग से व्यवस्था होनी चाहिए वह नहीं हो रही है और सरकार को जिस मुस्तैदी के साथ ध्यान देना चाहिए वह भी नहीं दे पा रही है।

अध्यक्ष जी, आपको सुन कर आश्चर्य होगा कि दो तरह की खानें होती हैं, कोयले की खानें। एक तो शेलो माइन्स होती हैं और दूसरी डीप माइन्स होती हैं। उनमें जो मजदूर नीचे जा कर के काम करते हैं उनमें से 25 परसेंट की तो लाइफ खत्म हो जाती है। बहुत से मजदूर टी. बी. के पेशियेन्ट हो जाते हैं। जब उनमें से कोयला निकालते हैं तो वहां बालू भरवाया जाता है। बालू के लिए ठेकेदार इतना बदमाशी करता है कि जितना बालू दिया जाना चाहिए, उतना बालू नहीं देता है। फिर आप लोहे के पिल्लर डलवाते हैं, वे भी ठीक से नहीं डल पाते। आपने उनमें से पानी निकालने की व्यवस्था की है, वह भी नहीं हो पाती। वहां आपकी लाईट की कोई व्यवस्था नहीं है। ये सारी चीजें हैं जिनके कारण ये घटनाएं, दुर्घटनाएं होती हैं।

अध्यक्ष जी उस कोलियरी में टोटल 311 वर्कर्स थे जिसके बारे में अभी इन्होंने कहा है। इन में 110 महिला वर्कर्ज थीं और पचास टन प्रतिदिन औसतन वहां उत्पादन होता है। आपने अपने उत्तर में यह कहा है कि 9 जून 1980 को प्रातः लगभग 8 बज कर पंद्रह मिनट पर यह खान दुर्घटना हुई और साथ ही आप यह भी कह रहे हैं कि 7 जून से वहां बारिश भी हो रही थी। आठ जून को भी वहां बारिश हो रही थी। जब आठ जून को भी बारिश हो रही थी तो आपका सुरक्षा अधिकारी क्या कर रहा था और क्यों उसने मजदूरों को नीचे जाने दिया? यह साधारण अक्ल की बात है, सेफ्टी नियमों का जिस को ज्ञान नहीं है वह भी समझ सकता है कि ऐसे में जमीन धंस सकती है। 7 जून और 8 जून को भी वर्षा हो रही थी। तब 9 जून को मजदूरों को क्यों नीचे जाने दिया गया? मैं समझता हूं कि किसी भी पदाधिकारी के खिलाफ आज तक कोई कार्यवाही नहीं हुई है। सैंकडों की जानें जाती हैं लेकिन कोई कार्रवाई किसी के विरुद्ध नहीं होती है। इस दुर्घटना में तो कम जानें गई हैं। लेकिन चासनाला दुर्घटना में कितने ही लोगों की जानें चली गई थीं। तब भी किसी के विरुद्ध कोई कार्रवाई नहीं हुई।

अब आप मुआवजे की राशि को देखें। हवाई जहाज क्रैश हो जाता है और किसी की जान चली जाती है तो उसके परिवार वालों को दो लाख दे दिया जाता है, रेल दुर्घटना में किसी की जान चली जाती है तो उसके परिवार वालों को एक लाख दे दिया जाता है लेकिन यहां हजार या पांच हजार या दस हजार ही दिया जाता है। क्या इसका कारण यह नहीं कि आपके दिमाग में है कि मजदूर गरीब का बेटा है या किसी हरिजन का बेटा हो सकता है और क्या मानव जीवन का मूल्य आप दो तरह से नहीं आंकते हैं?

1975-76 में एक कमेटी बनी थी जिस में सर्वे मंत्रालय तथा खान मंत्रालय के अधिकारी थे। मैं जानना चाहता हूं कि उस कमेटी की क्या सिफारिशें हैं और उनका कहां तक कार्यान्वयन हुआ है? आपने क्या

[श्री राम विलास पासवान]

आज तक किसी भी दोषी व्यक्ति को दंड दिया है और दिया है तो क्या। खाली आश्वासन, आश्वासन तथा और भी आश्वासन ही दिये जाते रहे हैं। हमेशा कहा जाता है कि दोषी पाए गए अधिकारी को कड़ी सजा दी जाएगी लेकिन कभी किसी को कड़ी सजा नहीं दी गई है। जिस अफसर की गलती से मृत्यु हुई उसके बारे में आपने कह दिया कि हम ने उसका ट्रांस्फर कर दिया है। मैं जानना चाहता हूं कि क्या ट्रांसफर कोई पनिशमेंट है? किसी कानून को उठा कर आप बता दें जिस में कहा गया हो कि ट्रांसफर पनिशमेंट होती है। आप बड़े गर्व के साथ कहते हैं कि मैंने ट्रांस्फर कर दिया है।

खान सेफ्टी के लिये हमेशा से यह मांग होती आई है कि विभिन्न मजदूर संगठनो के प्रतिनिधियों तथा प्रबधकों के प्रतिनिधियों की भी एक मिली जुली कमेटी बने जो देखे कि मजदूरो की सुरक्षा किस तरह से हो सकती है। मैं जानना चाहता हूं कि इसके बारे में आपने कौन से पग उठाए हैं। मुझे पता नहीं है कि मंत्री महोदय इस दुर्घटना स्थल पर गए हैं या नही। उनके दिमाग में हो सकता है यह हो कि चूंकि कम संख्या में लोग मरे हैं इसलिए कोई बात नही है। इस वास्ते वह गये हैं या नही मैं नही कह सकता हूं लेकिन समिति बनाने के बारे में आपने कौन सी कारवाई की है यह मैं आपसे जानना चाहता हूं।

जब सात और आठ जून को बारिश हो रही थी तो क्यों जो अधिकारी हैं उन्होंने मजदूरों को नौ जून को खान के अन्दर घुसने दिया?

मैं यह भी जानना चाहता हूं कि सर्वे मंत्रालय और खान मंत्रालय के अधिकारियों की जो समिति बनी थी उसने जो सिफारिशें की थी उन सिफारिशों को कितनी दूर तक लागू किया गया है और जिन अधिकारियों ने लागू नहीं किया है उनके विरुद्ध आप कौन सी कार्रवाई कर रहे हैं? माइन सेफ्टी के लिये आपने यह आश्वासन दिया था कि आप मजदूर संगठनों और प्रबंधकों की एक मिली जुली कमेटी बनाएंगे। वह कमेटी बनी है या नही और यदि नही बनी है तो क्यों नही बनी है?

SHRI A. B. A. GHANI KHAN CHAUDHURI: The hon. member has asked a lot of questions I have to answer them one by one.

MR. SPEAKER: There were only two questions One was whether you have taken any action against the officer or not

SHRI A B. A. GHANI KHAN CHAUDHURI: I have transferred the Officer. I am awaiting the report of the Director-General of Mining and I can assure the House that if the Director-General of Mining holds any officer responsible, whoever he may be, certainly penal action will be taken against him.

श्री राम विलास पासवान: मेरा सवाल सीधासाधा था कि 7 जून से जबसे वर्षा शुरू हुई तो उसके बाद 9 जून को मजदूर को खान में क्यों जाने दिया गया। आपने कहा कि एक सप्ताह में पूरा होगा तो वह एक सप्ताह भी पूरा हो गया। मैंने प्रश्न पूछा कि पिछला आपका आश्वासन है कि मजदूर सगठन और प्रबंधक की मिली जुली एक कमेटी होगी तो आप उस संबंध में बतलाइये।

SHRI A. B A. GHANI KHAN CHAUDHURI: What I have said is about the departmental inquiry. The Director-General of Mining is also making necessary inquiry. I am waiting for his report

श्री राम विलास पासवान: आपके डिपार्टमेंट ने क्या पाया है?

SHRI A. B. A. GHANI KHAN CHAUDHURI: In the departmental inquiry, they say, it was a landslide; it was providential, it was an accident. When there is rain, a landslide may occur. In the departmental inquiry, they have said that it was purely a landslide. In an open cast mine, normally, an accident does not occur. It is a very unusual thing. In an open cast mine,

there cannot be an accident. But, unfortunately, because it was raining and because of a landslide, this accident occurred.

श्री राम विलास पासवान: गलती किस की थी?

SHRI A. B. A. GHANI KHAN CHAUDHURI: That is another issue. What I am saying is, in an open cast mine, an accident normally does not occur. This is probably an exceptional case.

श्री राम विलास पासवान: मजदूर को खान में क्यों घुसने दिया गया?

SHRI A. B. A. GHANI KHAN CHAUDHURI: Now, with regard to the Safety Measures Committee, the Department of Coal had constituted a Committee of Safety consisting of the representatives of management and workers in the public sector coal companies, the Ministry of Labour and the Central Research Station. The Committee has recommended about 200 items of measures to be taken.

श्री राम विलास पासवान: कितने दिनों में इन्क्वायरी पूरी हो जायेगी?

SHRI A. B. A. GHANI KHAN CHAUDHURI: We are taking some of the measures. Some of the measures have already been taken.

SHRI RAM VILAS PASWAN: For example?

SHRI A. B. A. GHANI KHAN CHAUDHURI: For example, safety precautions, setting up of an internal safety organisation, replacement of timber supporters by steel props, including hydraulic and friction props, installation of automatic warning system along ricers, *nallas*, etc. to alert coal miners about the rise in water level beyond "danger mark" and all that. If you want me to read, I can read all the items. I am not saying that all the recommendations have been taken into account. But we have accepted many of the recommendations. I can assure the House that we will give special attention to the recommendations of safety measures.

12.39 hrs.

STATEMENT *RE.* FINDING OF GAS AND OIL IN THE BAY OF BENGAL

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): Speaker, Sir, With your permission I would like to make a statement regarding promising oil and gas discoveries made by the Oil & Natural Gas Commission in the Bay of Bengal last week. I am sure Hon'ble Members will be happy to hear the news.

As Hon'ble Members may be aware, Oil & Natural Gas Commission have been drilling exploratory wells in the Krishna-Godavari off-shore Basin as well as in the off-shore of Andamans Island.

Seismic surveys carried out by ONGC in the last two years in the off-shore Krishna-Godavari basin have identified two structures. The first well on the Godavari structure situated at about 60 kilometers North-East of Machallipatnam town and 25 kilometres away from the Andhra coast was spudded on 1-12-1979. The drilling which was suspended on 24-3-1980 due to high sea currents was resumed at this location on 13-6-1980. Bearing in mind the technical conditions the production testing was started on 20th June, 1980.

Production testing has indicated a flow rate of over 600 barrels of oil per day through half-inch bean with gas oil ratio of 110. The testing of gas zone is in hand. It is proposed to take up further drilling shortly to enable the determination of the extent of the reservoir.

The significance of this discovery is:

(a) It is first time that oil has been struck in the Bay of Bengal;

(b) This find improves significantly the prospects of finding hydrocarbons on the east coast of India.